

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App (AT) (Insolvency) No. 921 of 2020

IN THE MATTER OF:

**Commercial Tax Department
Government of Rajasthan**

...Appellant

Versus

Ebix Software India Pvt. Limited

...Respondent

Present:

**For Appellant : Dr. Charu Mathur and Mr. Vishal Meghwal,
Advocates**

For Respondent : Mr. Gautam Swarup, Advocate

**ORDER
(Through Virtual Mode)**

24.11.2020 The issue raised in this appeal is that the Corporate Debtor never raised any challenge about the pending dispute which would not be taken into consideration in scaling down the claim of the Appellant, which is duly admitted by the Resolution Professional, to notional value of Rupee One.

Let Notice be issued to the substituted Respondent - 'Ebix Software India Pvt. Limited'.

Mr. Gautam Swarup, Advocate accepts notice on behalf of newly impleaded Respondent - 'Ebix Software India Pvt. Limited'. No further notice needs to be issued on the Respondent. He undertakes to file reply-affidavit along with his Vakalatnama within two weeks. Learned counsel for the Appellant to serve corrected version of the appeal paper-book on the learned counsel for the Respondent immediately after carrying out the correction/amendment as ordered. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

List the appeal 'for Admission (After Notice)' on **7th January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/